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CENTRAL ADMINISTRATIVE TRIBUNAL

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O.A. No. 1155 of 1991

Kamla Pati

Applicant

versus

Union of India & others

Respondents.

Shri A.K. Verma

Counsel for Applicant

Shri S.C. Tripathi

Counsel for Respondents.

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Non. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

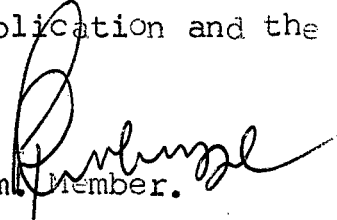
On retirement of Shri Shitla Prasad Pandey, E.D.B. P.M. Badgawan on 3.1.91 a requisition was sent to the Employment Officer but the Employment Officer sent list of five candidates and these candidates were asked to send their complete record. The candidates submitted their applications alongwith relevant records and particulars. After taking into consideration the respective merits and demerits of all the candidates, the respondent No. 2 was selected. The applicant was not selected. He made representation to the Director of Postal Services, Allahabad and filed application before this Tribunal which was registered as O.A. No. 572/91, which was rejected on ~~that~~ the ground that he has yet to exhaust the departmental remedy. The representation was to be decided within 3 months. Director Postal Services, Allahabad

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rejected the representat/ of the applicant vide order dated 3.10.91, whereafter, the applicant approached the Tribunal.

2. According to the applicant, applicant was better qualified and due to favouritism the respondent No. 2 was appointed, although he was High School in Second Division and Intermediate second division. It may be, so far as the selection of E.D.B.P.M. is concerned, it is not made on the basis of educational qualification, but it is made on the basis of certain other qualifications. It is found that the the respondent No. 2 was better qualified and he was rightly appointed. There is no merit in this application and the same is dismissed. No order as to costs.


Adm. Member.


Vice Chairman.

Shakeel/

Lucknow: Dated: 28.8.92